GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2533

TO BE ANSWERED ON THE 01st AUGUST, 2017 / SHRAVANA 10, 1939 (SAKA)

INVOLVEMENT OF IPS OFFICERS IN CORRUPTION

2533. SHRI ABHISHEK SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a): whether the Government has received complaints with regard to involvement of IPS Officers in corruption;
- (b): if so, the details thereof along with the number of such cases reported and the action taken against such IPS officers during each of the last three years and the current year, State and UT-wise;
- (c): the number of IPS officers among the accused officers found to be financially corrupt and the number of those who were treated as criminals for their misdeeds; and
- (d): the steps taken by the Government to stop such cases in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

- (a) Yes, Madam
- (b) & (c) IPS officers are allotted to various State/UT Cadres and are serving in connection with the affairs of the State Government/UT concerned. The complaints of corruption against IPS officers are received in Central as well as State Governments/UTs. The details of complaints received by the State Governments/UTs are not Centrally maintained. However, as per the records available, during last three years and current year, Ministry of Home Affairs have

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received 151 complaints relating to involvement of IPS officers in corruption which have been forwarded to the State Government/UT concerned for taking further action. During the last three years (2014 to 2016) and the current year, three proposals, containing detailed investigation reports, were received in this Ministry from State Governments seeking prosecution sanction under the Prevention of Corruption Act, 1988 against the IPS officers who, after investigation, were found indulged in corrupt activities. In all these cases, prosecution sanctions under the Prevention of Corruption Act, 1988 have been granted, as per the following details:

Year	Name of State	No. of IPS officers
2014	Rajasthan	1
2015	Tamil Nadu	1
2016	Gujarat	1

(d) Various investigating agencies such as CBI, State Anti-Corruption Bureau, Vigilance Departments, etc. investigate the corruption cases against the IPS officers as and when the matter is suitably brought to the notice of these agencies. On completion of the investigation by these agencies, if the officer is prima facie found to be indulged in corrupt activities, prosecution sanction under PC Act, 1988 is granted by the Central Government to prosecute the delinquent officer before a court of competent jurisdiction. Simultaneously, disciplinary proceedings may also be initiated against the officer under the All India Services (Discipline & Appeal) Rules, 1969.
